

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.13074 of 2025**

Arising Out of PS. Case No.-1099 Year-2024 Thana- Excise P.S. District- Kishanganj

Meera Devi Wife of Mukesh Yadav Resident of Domohna, Ward No- 12,  
Yadav Tola, Bagnagar, P.S. Mahalgaon, District -Araria, Bihar

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

**Appearance :**

For the Petitioner/s : Mr. Indrajeet Bhushan, Advocate

For the Opposite Party/s : Mr. Dr.Mrityunjaya Kr.Gautam , APP

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH  
ORAL ORDER**

2      28-04-2025                      Heard learned counsel for the petitioner and the  
State .

2. Petitioner apprehends arrest in a case registered for  
the offences punishable under Section 30(a) of Bihar Prohibition  
and Excise Act.

3 . As per prosecution case , 250.500 liters of illicit  
liquor was recovered from the seized scorpio vehicle of which  
this petitioner is registered owner.

4. Learned counsel for the petitioner submits that no  
incriminating material has been recovered from conscious  
possession of the petitioner. Petitioner has got no concern with  
the alleged recovery and he has been made accused in this case  
only on suspicion .

5 . Learned A.P.P. for the State opposes the prayer for



bail of the petitioner.

6. Considering the fact that petitioner is owner of the seized vehicle , prayer for anticipatory bail of the petitioner is refused.

**(Prabhat Kumar Singh, J)**

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